

(b) if so, the details thereof;

(c) the expenditure involved therein and the year by which this scheme is likely to be completed;

(d) whether there is any delay in the execution of the works under this scheme; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) to (c). Do not arise.

#### Supply of Essential Commodities in Delhi

994. SHRI B.L. SHARAMA PREM: Will the PRIME MINISTER be pleased to state:

(a) whether the residents of Delhi have to face great difficulties due to untimely supply of essential commodities to the Fair Price Shops by the government in Delhi, particularly in trans-Yamuna areas;

(b) if so, the reasons therefor;

(c) whether any complaints in this regard have been received by the government;

(d) if so, the details thereof; and

(e) the steps being taken by the government to ensure the timely supply of essential items to the Fair Price Shops for public convenience?

THE MINISTER OF STATE OF MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (e). The average monthly

distribution of rice and wheat in the PDS in Delhi has been of the order of 14,000 tonnes and 47,200 tonnes respectively during the year 1990. During the month of October, 1991, a quantity of 22,900 tonnes of rice and 77,000 tonnes wheat has been supplied. Whilst in an operation of this magnitude, some dislocation can take place and complaints made about them, all efforts are made to take corrective action so that supplies reach the fair price shops. A coordination Committee consisting of representatives of the FCI and Delhi State Civil Supplies Corporation has been constituted to sort out operational problems and closely monitor the system of delivery of foodgrains and sugar to fair price shops.

[English]

#### Modification of Constitution (Amendment) Bills

995. DR. LAXMINARAIN PANDEYA:  
DR. A.K. PATEL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the All India Council of Mayors (AICM) has suggested certain modifications in the two Constitution (Amendment) Bills seeking to strengthen the local bodies; and

(b) if so, the details thereof and the Government's reaction thereto?

THE MINISTER OF STATE FOR URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Yes Sir. The All India Council of Mayors had made some suggestions with reference to the Constitution (Amendment) Bill, relating to Urban Local Bodies. The suggestions are briefly given in the statement attached. These suggestions were taken into consideration by the govern-

ment while finalising the concerned Bill. The Constitution (73rd Amendment) Bill relating to Urban Local Bodies was introduced in the Lok Sabha on 16.9.1991.

#### STATEMENT

Suggestions by all India Council of Mayors Relating to Constitution Amendment Bill.

1. Provision for automatic dissolution at the end of 5 years to be deleted.
2. Deletion of Clause 3 of Article 243 (E) which lays down that where election is held for a Panchayat in a mid-term poll period should be for remainder of the term.
3. No Municipality should be dissolved before expiry of term of 5 years.
4. Provision for supersession only on charges of grave financial irregularities and after holding judicial enquiry.
5. Period of six months may be provided to take place report of Finance Commission and action taken thereon.
6. Provision relating to ward Committees should be deleted.
7. Parliament to be empowered to frame Model Acts for Municipal Corporation and Municipality.

#### [Translation]

#### Loan Licensing Scheme

996. SHRI MOHAN SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to scrap the Loan Licensing Scheme by the end of 1991;

(b) if so, the details thereof; and

(c) the steps proposed to be taken to solve the problems, such as shortage of medicines that may arise due to the scrapping of the above scheme?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (c). In March, 1990 Government had announced its decision to extend upto 31-12-1991 the time limit for discontinuing the loan licensing system. However, a number of representations and suggestions have been received thereafter from the Industry in this regard and these are being comprehensively examined.

#### Production of Fertilizers at Aonla and Jagdishpur Factories

997. SHRI MOHAN SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the production of fertilizer has since been started in the gas based fertilizer factories of Aonla and Jagdishpur, Uttar Pradesh;

(b) whether the said factories are producing fertilisers at their full capacity; and

(c) the production capacity thereof and the quantity of fertilizer produced by them in the current year, separately?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a). Yes, Sir. Commercial production started in Aonla and Jagdishpur on 16.7.1988 and 1.11.1988, respectively.

(b) Yes, Sir,

(c) the production capacity in each of these factories is 7,26,000 tonnes per annum of urea and the quantities produced are given below: